

**National Company Law Tribunal  
Allahabad Bench**

**CP NO.24/ALD/2017,  
CA NO.223/2017**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF  
ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL  
ON 08.12.2017**

**NAME OF THE COMPANY: JEKPL LTD.**

**SECTION OF THE COMPANIES ACT: U/S \_\_\_\_\_**

<b><u>SL. NO.</u></b>	<b><u>Name</u></b>	<b><u>Designation</u></b>	<b><u>Representation</u></b>	<b><u>Signature</u></b>
1.				
2.				

**MENTION ORDER**

**CP NO.24/ALD/2017, CA NO.223/2017**

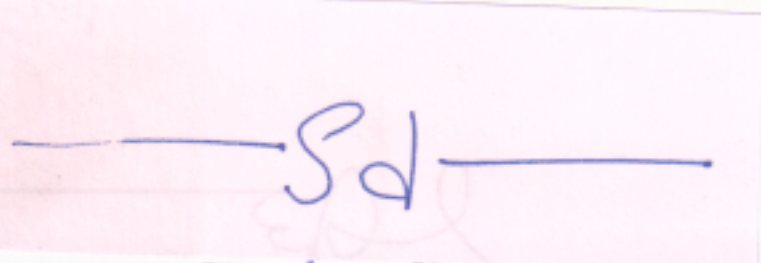
The case is taken up out of turn on being mentioned by Mr. Nesar Ahmad for the Resolution Professional.

He moves an application CA No.223/2017 and now submits a resolution plan in respect of the Corporate Debtor for consideration and necessary approval of this Court U/s 31 of the I & B Code. It is further informally intimated that an appeal on order of this Court dated 27.11.2017 passed in CA No.159/2017 has been preferred, which is now pending before the Hon'ble NCLAT. The next date of hearing in such appeal is reported to be fixed on 14<sup>th</sup> December, 2017. However, the Hon'ble NCLAT has not granted yet any stay of the proceeding of this Court. Hence, the Court can proceed well hearing on approval of the resolution plan.

The matter to be listed on 12<sup>th</sup> December, 2017

Dated:08.12.2017

Typed by:  
Kavya Prakash Srivastava  
(Stenographer)

  
**H.P. Chaturvedi,  
Member (Judicial)**